

IN THE HIGH COURT OF JHARKHAND AT RANCHI
A.B.A. No. 2445 of 2020

Md. Manauar Ansari @ Manawar Ansari ... Petitioner
Versus
The State of Jharkhand ... Opposite Party

CORAM: HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mr. Tarun Kr. No.1, Advocate
For the State : Mr. S.K. Srivastava, Addl. P.P.
For the Informant : Mr. Santosh Kumar, Advocate

Order No.02 Dated- 11.09.2020

Heard the parties through video conferencing.

Learned counsel for the petitioner personally undertakes to remove the defects as pointed out by the stamp reporter within two weeks after the lockdown period is over.

In view of the personal undertaking of the learned counsel for the petitioner, the defects pointed out by the stamp reporter are ignored for the present.

Apprehending his arrest, the petitioner has moved this Court for grant of privilege of anticipatory bail in connection with Dumri P.S. Case No.65 of 2011 (G.R. No. 1967 of 2011) registered under sections 363/366A/120B of the Indian Penal Code.

Heard the learned counsel for the petitioner and learned Addl. P.P. for the State.

The Learned counsel for the petitioner submits that though earlier the anticipatory bail application of the petitioner was withdrawn but this anticipatory bail application has been filed as settlement has been arrived at between the parties and good sense has prevailed between the parties and in this respect, learned counsel for the petitioner draws attention of this Court to Annexure-2 at page no.14-17 of the brief which are the copies of the certified copy of the compromise petition filed in the court of Additional Sessions Judge, Giridih. Hence, it is submitted that the petitioner be given the privilege of anticipatory bail.

Learned Addl. P.P. and the learned counsel for the opposite party no.2 opposes the prayer for grant of anticipatory bail.

Considering the submissions of the counsels and the fact as discussed above, I am of the opinion that it is a fit case where the above named petitioner be given the privilege of anticipatory bail. Hence, in the event of his arrest or surrender within a period of four weeks from the date of this order, he shall be released on bail on furnishing bail bond of Rs. 25,000/- (Rupees Twenty Five Thousand) with two sureties of the like amount each to the satisfaction of learned C.J.M., Giridih, in connection with Dumri P.S. Case No.65 of 2011 (G.R. No. 1967 of 2011) with the condition that the petitioner will cooperate with the investigation of the case and appear before the Investigating Officer as and when noticed by him and will furnish his mobile number and a copy of his Aadhar Card in the court below with the undertaking that he will not change his mobile number during the pendency of the case subject to the conditions laid down under section 438 (2) Cr. P.C.

(Anil Kumar Choudhary, J.)

Sonu/Gunjan-